

[Dr. Sushila Nayar]

Table a copy of the Drugs (First Amendment) Rules, 1962 published in Notification No. G.S.R. 984 dated the 21st July, 1962, under sub-section (3) of section 33 of the Drugs Act, 1940. [Placed in Library. See No. LT-380/62].

#### ARMS RULES

**The Minister of State in the Ministry of Home Affairs (Shri Datar):**

Sir, I beg to lay on the Table a copy of the Arms Rules, 1962, published in Notification No. G.S.R. 987 dated the 28th July, 1962, under sub-section (3) of section 44 of the Arms Act, 1959. [Placed in Library. See No. Lt-381/62].

#### CONCLUSIONS REACHED AT THE CONFERENCE OF STATE MINISTERS IN CHARGE OF BACKWARD CLASSES

**The Deputy Minister in the Ministry of Home Affairs (Shrimati Chandrasekhar):** Sir, I beg to lay on the Table a copy of Record of conclusions reached at the Conference of State Ministers in charge of Backward Classes held in New Delhi on the 26th and 27th July, 1962, on the Report of the Scheduled Areas and Scheduled Tribes Commission. [Placed in Library. See No. LT-382/62].

12.10 hrs.

#### SUSPENSION OF PROVISO TO RULE 66

**The Prime Minister and Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru):** Sir, I beg to move:

"That the proviso to Rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motions for taking into consideration and passing of the Constitution (Thirteenth Amendment) Bill, 1962, and the State of Nagaland Bill, 1962, be suspended."

Under the proviso to this Rule, if a Bill be dependent on another Bill, such Bill cannot be taken into consideration and passed until the enactment of the other Bill. This proviso may, however, be suspended under Rule 388 of the Rules of Procedure.

It will be noticed from clause 2(f) and from clause 11 of the State of Nagaland Bill that there is a reference to the regional council which is provided for in sub-clause (d) of clause (1) of article 371A, proposed to be inserted in the Constitution (Thirteenth Amendment) Bill, 1962. The State of Nagaland Bill is thus dependent upon the Constitution (Thirteenth Amendment) Bill. On the other hand, the Constitution (Thirteenth Amendment) Bill is also dependent on the State of Nagaland Bill, as will be seen from the *Explanation* at the end of the proposed article 371A in the Constitution (Thirteenth Amendment) Bill. Apart from this, there are references throughout the proposed new article 371A in the Constitution (Thirteenth Amendment) Bill to the State of Nagaland, Legislative Assembly of Nagaland, the Governor of Nagaland, etc., which can come into being only by virtue of the State of Nagaland Bill when enacted and brought into force. From all this, it will be seen that one Bill is dependent on the other, so that the two Bills may be said to be inter-dependent.

If the passing of the State of Nagaland Bill is deferred till after the Constitution (Thirteenth Amendment) Bill, 1962, has been passed by the Houses of Parliament, (and ratified by the legislatures of not less than 8 of the States under the proviso to article 368, as it affects articles 54 and 55 and some other entrenched provisions), it would not be possible to take preliminary steps, such as delimitation of assembly constituencies. This would be contrary to the desire of the Government that all such preliminary steps should be taken up